

(a) the number of Tamil language films and programmes shown on the Delhi Doordarshan during the last three months;

(b) whether there is discrimination against Tamil programmes;

(c) if so, the details thereof;

(d) whether there is any proposal to start regional language based News, Bulletins; and

(e) if so, when and if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) One Tamil feature film and two Tamil programmes were telecast by Door-darshan Kendra, Delhi, during the period 25.12.1984 to 24.3.1985. Four song and dance sequences from Tamil feature films were also included in the 'Chitramala' programmes telecast during this period.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

[Translation]

**Decision to set up co-operative sugar mill in Faizabad district, Uttar Pradesh**

3983. SHRI R. P. SUMAN : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Government have decided to set up a co-operative sugar mill in Akbarpur Faizabad district in Uttar Pradesh; if so, the reasons for cancelling the licence issued earlier in this regard;

(b) the head-wise share-capital deposit of the farmers in respect of this sugar mill and how Government propose to utilise this amount ;

(c) whether Government propose to

issue again a licence for setting up a sugar mill keeping in view the serious problems of sugarcane growers and the above share capital deposits; and

(d) if so, by what time and if not, the reasons therefor ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) to (d). A licence was granted to the Kisan Sahkari Chini Mills Ltd. for setting up a new sugar factory of 1250 TCD in April, 1974. Initially, the licence was valid for a period of two years i.e. upto 19.4.76 and thereafter, the validity period of the licence was extended by one more year i.e. upto 19.4.77 to allow the cooperative to collect the requisite share capital of Rs. 20 lakhs. As the progress of the implementation of the project was unsatisfactory, a show-cause notice was issued to the Cooperative Society on 24.12.1977 and the licence was revoked on 18.3.78 i.e. after about four years. The Cooperative was able to collect a share capital of Rs. 11.00 lakhs and could not place orders for the plant and machinery due to lack of sufficient funds.

2. In October, 1980, a fresh application was received for grant of an industrial licence for the establishment of a new 1250 TCD sugar factory at Akbarpur, Distt. Faizabad, Uttar Pradesh. This application was considered by the Screening Committee at its meeting held on 12.12.1980 and the Screening Committee observed that the availability of sugarcane in the area was only 1.5 lakh tonnes and most of the cane was being utilised for the production of gur and khandsari. It was also noted that there was not much potential for the development of sugarcane in the area. The Screening Committee, therefore, recommended rejection of this application, whereafter the case was considered by the Licensing Committee which also rejected the application and a prima-facie rejection letter was issued to the party on 25.2.1981 giving them three weeks time for making any representation. The time for submission of the representation was later on extended upto 30.4.1981 by the Department of Industrial Development on the request of the State Government. As no representation was received in this regard

within the specified time, the case has been treated as closed.

3. If the Cooperative Society still desire to set up a sugar factory and find the project feasible now, they can apply afresh to the Department of Industrial Development through the State Government.

4. The application, as and when received, will be considered by the concerned authorities in accordance with the guidelines in vogue

[English]

**Criteria adopted for assistance under RLEGP**

3984. SHRI ANANTA PRASAD SETHI :  
SHRI K. PRADHANI :

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the criteria adopted while granting financial assistance under Rural Landless Employment Guarantee Programme in favour of landless labourers in the State; and

(b) the number of landless labourers in Orissa and their percentage in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b). Under the Rural Landless Employment Guarantee Programme, central assistance is allocated to the States/ Union Territories on the basis of the following criteria :-

(i) 75% weightage being given to the number of agricultural workers and marginal farmer in the States/Union Territories.

(ii) 25% weightage being given to the incidence of poverty in each State/Union Territory.

The number of rural agricultural workers in the State of Orissa is approximately 23.09 lakhs according to the 1981 census out of a total of approximately 531 lakhs agricultural workers in the entire country. The percentage of rural agricultural workers in the State as compared to the total number of such workers

in the country comes to 4.35% approximately. There are 16.66 lakhs approximately marginal holdings in the State of Orissa as compared to 445.32 lakhs marginal holdings in the entire country. The percentage of holdings in the State of Orissa as compared to the number of holdings in the country comes to 3.74% approximately.

[Translation]

**Temporary Employees Working in Satellite TV Centre Mandi House**

3985 SHRI JAGANNATH PRASAD : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) number of temporary class IV employees in the Satellite Television Centre, Mandi House, New Delhi who have been working there for the last 240 days or more;

(b) whether the services of these employees are being terminated; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) :

(a) Twentyseven daily wage employees working at Upgraha Doordarshan Kendra, New Delhi have completed 240 days of casual service in the calander year 1984;

(b) and (c). The services of three such employees have been discontinued since the specific work for which they had been engaged was over;

[English]

**Agreement by NFDC with MPEAA**

3986. SHRI ATISH CHANDRA SINHA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the National Film Development Corporation (NFDC) has signed any agreement with Motion Picture Export Association of America (MPEAA) regarding canalisation of American films brought into India;